

Annexure – 4

Name of the corporate debtor: GPI TEXTILES LIMITED; Date of commencement of CIRP: 06.07.2018 ; List of creditors as on: 25.05.2022

List of **unsecured** financial creditors (**other than financial creditors belonging to any class of creditors**)
(Amount in Rs.)

Sl. No.	Name of creditor	Identification No.	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may beset-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Afluent Treading Pvt. Ltd.		01.08.2018	6,156,992		Unsecured Financial Creditor		Yes		-	-	6,156,992	-	Documents Substantiate the claim were not received by the claimant
2	Mota Holding Private Limited		06.08.2018	1,103,439,467	-	Unsecured Financial Creditor		Yes		-	-	1,103,439,467	-	Documents Substantiate the claim were not received by the claimant
3	Elephanta Gases		06.08.2018	21,072,932		Unsecured Financial Creditor		Yes		-	-	21,072,932	-	Documents Substantiate the claim were not received by the claimant
4	Lalan Kumar Singh		10.08.2018	631,186,791	94,973,353	Unsecured Financial Creditor		Yes		-	-	536,213,438	-	
5	Patron Overseas Private Limited		02.01.2019	195,525,534		Unsecured Financial Creditor		No		-	-	195,525,534	-	Claim received after 90 Days of ICD
6	Swastik Trading Company		01.12.2018	1,893,932	-	Unsecured Financial Creditor		No		-	-	1,893,932	-	Claim received after 90 Days of ICD
7	IDBI Bank Ltd		14.11.2019	426,609,546	-	Unsecured Financial Creditor		No		-	-	426,609,546	-	Claims Received after approval of Resolution Plan
	Total			2,385,885,194	94,973,353							2,290,911,841		

NOTE- This is to clarify that the claim filed by the Patron Overseas Private Limited was inadvertently taken in the column of the admitted amount. However, the claim was not admitted due to the reason that the same was received after 90 days of initiation of CIRP. The same was intimated to the said claimant vide email dated 02.01.2019 .